

पिछले तीन वर्षों के दौरान मांस और मांस के पदार्थों के निर्यात के आंकड़े नीचे दिए गए हैं:-

(मात्रा मी० टन में)

(मूल्य लाख रु० में)

	1984-85		1985-86		1986-87	
	मात्रा	मूल्य	मात्रा	मूल्य	मात्रा	मूल्य
ताजा मांस	14,559	2,872	13,208	2,906.	9,378	2,297
जमा हुआ मांस	30,007	3,763	34,012	4,207	36,064	4,584
डिब्बा बंद मांस	1,737	371	1,308	282	1,376	321

मांस और मांस के पदार्थों के निर्यात करने वाले राज्य महाराष्ट्र, दिल्ली, राजस्थान, उत्तर प्रदेश और आन्ध्र प्रदेश हैं। चमड़े का निर्यात करने वाले मुख्य राज्य तमिलनाडु, पश्चिम बंगाल और उत्तर प्रदेश हैं।

#### Small scale lamp manufacturers

3319. SHRI GURUDAS DAS GUPTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that there is a complaint that a recent Government order regarding Small Scale lamp manufacturers has resulted in throwing out of job of a large number of workers; and

(b) if so, whether Government have looked into the complaints and if so, what are the details of the order and what steps Government propose to take to mitigate the hardship caused to workers?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Government have received representations from industry against the Government Order, imposing mandatory ISI mark on GLS Lamps upto 100 watts expressing apprehensions about loss of job of a large number of persons.

(b) (i) Yes. There is no threat to a large number of persons being thrown out of job as a result of this Order;

(ii) The Order spell out that 'No.' person is permitted to manufacture or store for sale, sell or distribute any GLS Lamps which do not conform to the specified standard and it would be with ISI certification mark'.

(iii) In view of b(i) above, question of taking steps by Government does not arise.

#### Restriction on import of drugs

3320. SHRI S. S. AHLUWALIA: Will the Minister of INDUSTRY be pleased to state:

(a) the names of drugs in respect of which his Ministry recommended to the Chief Controller of Imports and Exports for imposing a ban or restriction on imports during the last two years upto 30th June, 1987;

(b) what was the production of those drugs during the last two years, yearwise, along with the estimated requirement for 1987-88;

(c) what were the considerations on which restriction or ban was recommended in each case;

(d) the names of the drugs for which requests to impose a ban or restriction are pending with his Ministry;

(e) what are the reasons for keeping these requests pending; and

(f) what is the Policy of Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b) The information asked for is voluminous and time and efforts involved in collecting the required information will not be commensurate with the results likely to be achieved.

(c) Decisions to ban or restrict imports of drugs are taken after examining the various factors including demand and availability.

(d) The recommendations for banning or restricting imports of drugs are sent to Office of Chief Controller of Imports and Exports as and when necessary.

(e) Does not arise.

(f) The recommendations for banning or restricting import of drugs are sent to Office of Chief Controller of Imports and Exports after examining the various factors including demand and availability.

#### Naphtha Cracker units in Madras

3321. SHRI M. VINCENT: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have issued a letter of intent for the establishment of a Naphtha Cracker Unit at Madras; and

(b) if so, whether it is coming up under the Public, Joint or Private Sector; and if not, what is the stage at which the clearance for this project is held up and what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) No. However, a letter of intent has been issued to M/s. Madras Refineries Limited on 6th February, 1987 for the manufacture of the following items based on naphtha:—

(i) Xylene . 30,000 tonnes

(ii) Benzene . 30,000 tonnes

(iii) Terephthalic Acid (PTA) . 1,50,000 tonnes.

(b) The pattern of investment for setting up of this project has not been decided.

#### Allegations against National Project Construction Corporation

3322. SHRI KAILASH PATI MISHRA: Will the Minister of ENERGY be pleased to state:

(a) whether in April last, the National Federation of Co-operative and Public Sector Employees had submitted to the Prime Minister a memorandum enlisting certain specific malpractices indulged in by the Chairman-cum-Managing Director of National Project Construction Corporation and if so, whether any investigation has been conducted into the matter and with what results; and

(b) what further steps are being taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) and (b) Yes, Sir. A letter from the National Federation of Cooperative and Public Sector Employees containing some allegations against the Chairman-cum-Managing Director of National Projects Construction Corporation (Ltd.) has been received by Government. Some allegations have already been examined, while others are under examination in the Department. A final view could be taken only after the charges have been fully examined.